



2026:AHC-LKO:20500

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1564 of 2026

Riyaz Ahmed @ Chaudhary

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Of
Home Lko And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Mrityunjay Tiwari, Prabhat Singh
Rathour

Counsel for Opposite Party(s): G.A.

Court No. - 15

HON'BLE KARUNESH SINGH PAWAR, J.

Heard Shri Rohit Singh holding brief of Shri Mrityunjay Tiwari, learned counsel for the accused-applicant and learned A.G.A. for the State as well as perused the record.

Learned counsel for the applicant submits that only two cases have been shown against the applicant in the gang chart, and in both the said cases, the applicant has already been granted bail. Copies of the bail orders have been annexed as Annexure Nos. 3 and 4 to the bail application. It is further submitted that, apart from the aforesaid two cases, the applicant has no other criminal antecedents.

It has further been submitted that the applicant is in jail since 29.7.2025 and in case the facility of bail is granted, there is no apprehension that the applicant will flee from the judicial process. It is further submitted that the applicant shall abide by all orders passed by the court below and will co-operate in the speedy trial of the case.

Learned A.G.A. has opposed the prayer for bail but has not disputed the factual submissions made by learned counsel for the accused-applicant.

On due consideration of the submissions made and the material on record, particularly the fact that the applicant has already been enlarged on bail in the cases mentioned in the gang chart, that he has no other criminal antecedents, and further considering that the applicant is in judicial custody since 29.07.2025, this Court finds it to

be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is allowed.

Let the applicant, namely **Riyaz Ahmed @ Chaudhary**, involved in FIR/Case Crime No. 0001 of 2026, under Sections 2/3 of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, Police Station Jethwara, District Pratapgarh, be released on bail on furnishing a personal bond and two sureties in the like amount to the satisfaction of the court concerned, with the following conditions imposed in the interest of justice:

The applicant shall not tamper with the evidence during the trial.

The applicant shall not pressurize or intimidate the prosecution witnesses.

The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer, or otherwise tamper with the evidence.

The applicant shall file an undertaking to the effect that she/he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open to the trial court to treat it as abuse of the liberty of bail and pass appropriate orders in accordance with law.

The applicant shall submit an undertaking on affidavit in terms of Section 19(4) of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, that she/he will not indulge in any criminal activity or misuse the liberty of bail.

The applicant shall remain present before the trial court on each date fixed, either personally or through counsel. In case of absence without sufficient cause, the trial court may proceed against the applicant under Section 269 of the Bharatiya Nyaya Sanhita, 2023 (corresponding to erstwhile Section 229-A IPC).

In case the applicant misuses the liberty of bail during trial and, in order to secure presence, proclamation under Section 84 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (corresponding to Section 82 Cr.P.C.) is issued, and if the applicant fails to appear before the court on the date fixed in such proclamation, the trial court shall

initiate proceedings against the applicant in accordance with law under Section 209 of the Bharatiya Nyaya Sanhita, 2023 (corresponding to Section 174-A IPC).

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

March 20, 2026

Madhu J.R/P.S

(Karunesh Singh Pawar,J.)